GOVERNMENT OF INDIA
DEFENCE
LOK SABHA

STARRED QUESTION NO:91
ANSWERED ON:15.11.2010
RESIDENTIAL APARTMENTS IN NAVAL AREA
Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken cognizance of the multi-storey residential apartments built in the Colaba naval area of Mumbai in violation of the laid down rules;

(b) if so, the details thereof including the details of land owning authorities and owners of the flats in the said apartment building;

(c) whether the said flats were meant for the war veterans and war widows;

(d) if so, the details thereof;

(e) whether the government has ordered any inquiry into the issue; and

(f) if so, the details thereof and the action taken/proposed to be taken to restore the flats to the eligible persons?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO.91 FOR ANSWER ON 15.11.2010

Adarsh Cooperative Housing Society (ACHS) has constructed a multi-storeyed building on a land measuring approximately 3837.57 sq. metres at Block VI, Colaba, Mumbai. ACHS had sought allotment of land from Government of Maharashtra for the welfare of serving and retired personnel of defence services. Prima facie there have been irregularities and some issues of concern in this regard include issue of `NOC` by the Army to inter alia alienate the land in its possession in favour of ACHS; by-passing Coastal Regulation Zone clearance; inclusion of civilians in the membership of the society; change of Floor Space Index; deviation from the commitments made for welfare of defence services; disregard to security concerns of defence services etc. As per available information, ACHS has 102 allottees, which include 37 Service officers. The Government has entrusted an enquiry to CBI with a view to get the matter thoroughly investigated and fix responsibilities.